

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Record of Proceedings**

**I.A. No. 24/2012 in Petition No.305/2010**

- Subject : Approval under regulation 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2009 for determination of Transmission Tariff from 1.4.2009 to 31.3.2014 for replacement of insulators in fog and pollution affected stretches of existing Northern Region transmission lines in NCR and around and other polluted stretches by polymer (composite long rod) insulators in Northern Region (date of commercial operation: 1.1.2010) for tariff block 2009-14 period.
- Date of hearing : 26.6.2012
- Coram : Dr. Pramod Deo, Chairperson  
Shri S. Jayaraman, Member  
Shri V.S. Verma, Member  
Shri M. Deena Dayalan, Member
- Petitioner : PGCIL
- Respondent : Uttar Pradesh Power Corporation Limited, Lucknow and 16 others.
- Parties present : Shri S.S Raju, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri Prashant Sharma, PGCIL  
Shri Rajeev Kumar, PGCIL  
Shri J.Majumdar, PGCIL  
Shri Mahender Singh, PGCIL  
Shri U.K. Tyagi, PGCIL  
Shri R.B. Sharma, BRPL

The Power Grid Corporation of India Limited (hereinafter referred to as 'PGCIL') has filed Petition No. 305/2010 seeking determination of transmission tariff from 1.4.2009 to 31.3.2014 for replacement of insulators in fog and pollution affected stretches of existing Northern Region transmission lines in NCR and around and other polluted stretches, by polymer (composite long rod) insulators in Northern Region. The petition was heard on 14.2.2012 and orders were reserved in the matter.

2. The representative of the petitioner submitted that the instant Interlocutory Application (IA) has been filed seeking further hearing in matter to enable the petitioner to present relevant facts and circumstances. He further submitted that in the case of Power Link Transmission Limited (PLTL), the Commission vide order dated 17.3.2011 in Petition No.287/2009, has allowed de-capitalisation and capitalisation of the replaced Porcelain Insulators and requested similar treatment may be given in the instant case.

3. The learned counsel for the respondent, BRPL, submitted that the instant IA is not maintainable as it does not contain the legal provision under which IA is filled. He submitted that the hearings in the matter have concluded and hence it cannot be reheard. The Commission's order dated 17.3.2011 in Petition No. 287/2009 relied upon by the petitioner was already in the knowledge of the petitioner at the time of the hearing and hence there is nothing new which requires rehearing of the matter. He further submitted that the order dated 17.3.2011 is not applicable in the instant case. PLTL being a small licensee has no other transmission line and as the insulators could not be used elsewhere, the Commission directed it to sell the porcelain insulators. In the case of PGCIL, it has large number of transmission lines and the replaced insulators can be used in other transmission lines of the petitioner and there is no need to sell the porcelain insulators.

4. The representative of the petitioner submitted that the petitioner is entitled to place before the Commission, material, factual and legal aspects before the judgment is pronounced and hence PGCIL has sought rehearing in the matter. He submitted that in the case of PLTL the insulators were not in use and hence they were directed to be sold. In the present case, the sale is not necessary and they are in service and they still have useful life. The porcelain insulators are not taken out of the capital cost but are capitalized and the tariff is determined till the useful life of the project.

5. The Commission admitted the IA No.24/2012 and directed to issue notices to the beneficiaries.

6. The petitioner was directed to serve a copy of the petition and the IA on all the beneficiaries before 13.7.2012, if not done earlier. The respondents may file the reply before 10.8.2012 and the petitioner may file its rejoinder, if any, by 24.8.2012. The matter shall be listed on 30.8.2012.

**By Order of the Commission**

**Sd/-  
(T. Rout)  
Joint Chief (Law)**